



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No.1469/2020
MA No.1861/2020
MA No.1862/2020**

This the 21st day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ms. Arunima Mazumdar,
Deputy Secretary,
CBSE, CoE Chennai,
Anna Nagar West,
Chennai – 40.

Applicant

(through Mr. Ajay Pratap Singh, Advocate)

Versus

1. Union of India, through Secretary, Deptt. Of School Education and Literacy, Ministry of Human Resources& Development, ShastriBhawan, New Delhi – 110001.
2. Central Board of Secondary Education (CBSE), Through its Chairman, Shiksha Kendra, 2, Community Centre, PreetVihar, Delhi – 110092.

... Respondents

(through Mr. Gyanendra Singh and Mr. Anil Srivastava, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:



The applicant was appointed as Assistant Education Officer in the Central Board of Secondary Education (CBSE) in the year, 2006. It is stated that certain adverse entries were made in his APAR on 23.12.2011 and a 'Poor' grading was given in the APAR for the year, 2011. The applicant made a representation on 24.08.2020.

2. This OA is filed with a prayer to direct the respondents to expunge the adverse entries and to direct them to consider her case for promotion to the next higher post. Earlier the OA was listed on 08.10.2020 and thereafter on 17.11.2020. Learned counsel for the respondents has since obtained instructions.

3. We heard Mr. Ajay Pratap Singh, learned counsel for the applicant and Mr. Gyanendra Singh and Mr. Anil Srivastava, learned counsel for the respondents.

4. The only grievance of the applicant is about the adverse entries made in her service records as well the grading given in the APAR for the year, 2016. The respondents state that they have received the representation and steps are being taken to pass orders thereon. The

Tribunal cannot undertake any adjudication at this stage.

The competent authority has to pass appropriate orders on the representation as regards her APAR as well as adverse entries.



5. We, therefore, dispose of the OA directing that the Competent Authority shall pass appropriate orders on the representation of the applicant dated 24.08.2020 within eight weeks from the date of receipt of copy of this order.

Pending MAs, if any, shall stand disposed of.

There shall be no order as to costs.

(Mohd.Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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